

the Income-tax authorities to bring self-employed in the tax net;

(c) whether the wide publicity about the tax raids in the Press and on the radio, had started yielding good results in Madras;

(d) whether the assesseees are coming voluntarily to declare their income for taxation purposes, and

(e) if so, the approximate amount of tax Government expects to receive as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH): (a) As a result of a search recently carried out in a case of a family consisting of a lawyer, a doctor and a contractor in Madras City, concealment of income over a period of 6—8 years has been tentatively estimated at Rs 6 lakhs in all and concealment of wealth over a period of 8 years at Rs 40 lakhs in all.

(b) Yes, Sir

(c) It has created some impact

(d) Under Section 271(4A) of the Income-tax Act, 1961 assesseees all over the country have been coming forward with disclosures to obtain the benefits provided for therein.

(e) It is not possible to give any estimate in this connection.

Membership of swimming pool of Akbar Hotel, Delhi

4117. SHRIMATI PREMALABAI CHAVAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether persons other than regular guests of Akbar Hotel, Delhi are made members of the swimming pool;

(b) whether such memberships are partly paid and partly complimentary and if so, their respective numbers in 1974;

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(c) the revenue earned on account of paid memberships during 1974; and

(d) what is the criteria followed in giving complimentary memberships?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR SARAJINI MAHISHI): (a) Yes, Sir.

(b) Yes, Sir.

Number of Paid members—102.

Number of Complimentary members—22.

(c) The revenue earned from paid members during the period 1st March to 22nd August, 1974 was Rs. 16,000/-.

(d) Complimentary passes are issued keeping in view *inter alia* promotional and public relations aspects.

Indianisation of foreign companies

4118 SHRI SHASHI BHUSHAN: SHRI NAWAL KISHORE SHARMA:

Will the Minister of FINANCE be pleased to state:

(a) the names of the foreign companies, their branches and subsidiaries operating in India which have not, so far till date applied for the Indian participation in accordance with the provisions of the Foreign Exchange Regulations Act and the guidelines thereunder;

(b) the steps Government propose to take in respect of these firms; and

(c) whether any of these firms which have not so far applied for Indian participation, has asked for any licence and if so, the reaction of Government thereto?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) to (c). The last date for receiving applications under Section 29(2)(a) of the Foreign Exchange Regulation Act, 1973 from the branches of foreign companies, Indian companies having more than 40 per cent foreign share-